

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.1335 of 1995

New Delhi, dated the 17th July, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Madhu Sudan,
S/o Shri J.B. Sharma,
Vill. Seelampur,
P.O. Naya Mandi,
Distt. Muzzafarnagar,
U.P.

..... APPLICANT

(By Advocate: Mrs. Rani Chhabra)

VERSUS

1. Union of India
through the Secretary, Telecom
Ministry of Communication,
Dept. of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Divl. Engineer,
Optical Fibre Cable Maintenance,
Muzzafarnagar,
U.P.

2. Asstt. Engineer,
Optical Fibre Cable Maintenance,
Muzzafarnagar,
U.P. RESPONDENTS

(By Advocate: Shri M.M.Sudan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Mrs. Rani Chhabra for
the applicant and Shri M.M. Sudan for the
respondents.

2. Both counsel agree that this matter
is fully covered by CAT, Principal Bench
judgment dated 16.2.95 in C.P. No. 345/94 in
O.A. No. 346/94 Shri Ram Krishan & Ors. Vs.
Shri B.P. Tyagi, S.D.O. (Phones), U.P. and
another, ¹ in as much as all Casual Labourers

who completed 240 days in one particular year irrespective of ~~whether~~ ^{whether} are on employment as on 1.10.89 or not, are entitled to the grant of temporary status in terms of the Casual Labourers (Grant of Temporary Status) Scheme, 1989 (Annexure A-3).

3. Accordingly we direct the respondents to extend to the applicant the benefit of the said scheme in accordance with law. These directions should be implemented within two months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

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(S.R. ADIGE)
Member (A)

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